

Construction of Ram Temple

4859. SHRI KAMAL NATH : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn to a recent statement of the Uttar Pradesh Chief Minister stating that there is no provision in the law under which the Government could ban the ongoing construction work for the proposed Ram Temple in the Vishva Hindu Parishad run workshop in Ayodhya; and

(b) if so, the reaction of the Government with regard thereto?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) Cutting and Carving of stones away from the disputed Ram Janma Bhoomi-Babri Masjid site at Ayodhya does not constitute violation of any law. Central Government, as a Statutory receiver, is taking all possible steps to maintain status-quo in the disputed area as per Hon'ble Supreme Court's order dated 24.10.1994.

Displaced Persons in West Bengal

4860. SHRI HANNAN MOLLAH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the displaced persons in West Bengal are facing problems since Independence;

(b) if so, the details thereof;

(c) whether the Union Government propose to revive the Rehabilitation Department for proper rehabilitation of those refugees;

(d) if so, the details thereof;

(e) whether the Union Government have received any proposals from West Bengal for their rehabilitation;

(f) if so, the details thereof; and

(g) the action taken by the Union Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (g) In response to the initial proposals from West Bengal Government, the displaced persons on

their arrival, were provided with relief measures such as shelter camps, cash assistance, food, clothing etc. so as to enable them to absorb the immediate shock of migration.

Subsequent to the above, several proposals were received from West Bengal Government regarding resettlement of displaced persons. Pursuant to these proposals wide range of rehabilitation measures were taken by the Central Government. These included rehabilitation loans for agriculture, small trade, housing etc., development of colonies and provision of educational and medical facilities. By 1960-61, the rehabilitation of displaced persons was by and large completed except a few residuary problems. Schemes for acquisition of land for approved squatters' colonies and ex-camp site families are being implemented by the State Government with funds provided by the Central Government.

Finally, in 1987, the proposal of West Bengal Government for regularization of 607 group of squatters' colonies was approved by the Union Cabinet subject to the condition that no further list of squatters' colonies would be admitted by the Government of India in future and the list submitted by the West Bengal Government would be treated as final. Funds agreed for this purpose have been released to the West Bengal from time to time.

As regards revival of the Rehabilitation Department, a Rehabilitation Division under the Ministry of Home Affairs is already in existence and attending to proper rehabilitation of displaced persons.

Shortage of Doctors/Medicines

4861. SHRI MOHAMMAD ALI ASHRAF FATMI :
DR. MADAN PRASAD JAISWAL :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have conducted any survey on non-availability of medicines, inadequacy of vital facilities and shortage of doctors/medical officers in the Rural Health Centres recently;

(b) if so, the details thereof;

(c) the reasons for inadequacy of health care facilities in the rural areas; and

(d) the remedial measures taken by the Government in this regard?